

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 5577
TO BE ANSWERED ON 26TH JULY, 2019**

SETTING UP OF AYURVEDIC BOARDS

**5577. SHRI KULDEEP RAI SHARMA:
SHRIMATI SUPRIYA SULE:
DR. AMOL RAMSING KOLHE:
DR. SUBHASH RAMRAO BHAMRE:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) the criteria laid down by the Government for setting up of Ayurvedic Boards along with the details of Ayurvedic Boards functioning in the country, State/UT-wise;
- (b) the number of Ayurvedic doctors who have got registered in Ayurvedic boards during each of the last three years and the current year;
- (c) whether the Government extends financial support for running Ayurvedic boards, and if so, the details thereof;
- (d) whether the Government proposes to set up such a board in States where Ayurvedic Boards are not set up;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the other steps taken by the Government to promote Ayurveda treatment in the country?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

- (a): The setting up of Ayurvedic Boards are done in accordance with the Statutory Acts and Rules concerning respective State Government. Ayurvedic board have been set up by 17 states. The details are enclosed at **Annexure**.

(b): The number of Ayurvedic doctors who have got registered in Ayurvedic boards during each of the last three years i.e. 2015, 2016, 2017 and current year i.e. 2018 are detailed as below:-

information of the last three years						Current year	
2015		2016		2017		2018	
Institutional Qualified Practitioner	Non-Institutional Qualified Practitioner	Institutional Qualified Practitioner	Non-Institutional Qualified Practitioner	Institutional Qualified Practitioner	Non-Institutional Qualified Practitioner	Institutional Qualified Practitioner	Non-Institutional Qualified Practitioner
267998	134081	339588	79629	283915	144969	294162	149542
Total=402079		Total=419217		Total=428884		Total=443704	

(c): No

(d) & (e): There is no proposal of the Central Government to set up any such board in the States where Ayurvedic Boards are not set up.

(f): The steps taken by the Central Government to promote Ayurveda Treatment in the Country are as below:-

- (i) Under the Central Sector Scheme for Promotion of Information Education and Communication (IEC) in AYUSH, the Ministry takes up initiatives to create awareness of AYUSH systems of medicine including Ayurveda by organizing Arogya fairs / Melas, Conferences, Exhibitions, Seminars, Workshops, Symposium and Ayurveda Parv. The Ministry also undertakes publicity campaigns through electronic media, print media and social media for creating awareness among the citizens in the country.
- (ii) The Ministry also observes Ayurveda Day on Dhanwantari Jayanti every year from 2016 onwards to create awareness regarding Ayurveda and its benefits. Under the Centrally Sponsored Scheme of National AYUSH Mission (NAM) financial assistance is being provided to the States / UTs for promotion of AYUSH system including Ayurveda as per the State Annual Action Plan (SAAP) received from the States / UTs.
- (iii) The Ministry has also set up Central Council for Research in Ayurvedic Sciences (CCRAS) for undertaking research on scientific lines in Ayurvedic sciences through medicinal plant research (Medico-ethno botanical survey, pharmacognosy and tissue culture), Drug Standardization Pharmacological Research, Clinical Research, Literary Research and Documentation.
- (iv) Further for imparting higher education in Ayurvedic Science, the Government has established National Institutes namely , All India Institute of Ayurveda (AIIA), New Delhi; National Institute of Ayurveda (NIA), Jaipur; and North East Institute of Ayurveda and Homoeopathy, Shilong.

Annexure

1.	Haryana (Panjab Ayurvedic and Unani Practitioner Act,1963)
2.	Jammu & Kashmir Ayurvedic & Unani Practitioners Act,1959
3.	Madhya Pradesh Ayurvedic, Unani and Naturopathy Practitioners Act
4.	Orissa Ayurvedic Medicine Act, 1960
5.	The Bihar Development of Ayurvedic and Unani System of Medicine Act,1951
6.	The Delhi Bharatiya Chikitsa Parishad Act, 1998
7.	The Goa Indian System of Medicine and Homoeopathy Council Act,2001
8.	The Gujarat Medical Practitioners' Act, 1963.
9.	The Himachal Pradesh Ayurvedic and Unani Practitioners Act,1968
10.	The Maharashtra Medical Practitioners Act, 1961
11.	The Mysore Ayurvedic and Unani Practitioners Registration and Medical Practitioners Miscellaneous Provisions Act,1961
12.	The Paschim Banga Ayurvedic System of Medicine Act,1961
13.	The Paschim Banga Unani System of Medicine Act,1979
14.	The Punjab Ayurvedic and Unani Practitioners Act, 1963
15.	The Rajasthan Indian Medicine Act, 1953.
16.	The Travancore-Cochin Medical Practitioners Act (Tamil Nadu Board of Indian Medicine)
17.	The U.P. Indian Medicine Act, 1939